

# **THE HIGH COURT OF MEGHALAYA** **SHILLONG**

## **NOTIFICATION** **Dated 10<sup>th</sup>, December, 2020**

**No. HCM.II/184/2015-Estt/ 3273:** In view of administrative exigency and for better administration of justice, the Hon'ble, the Chief Justice, High Court of Meghalaya, in exercise of powers under Rule 7 (B) (5) of the Rules of High Court of Meghalaya, 2013 (as amended upto date), is pleased to transfer and post the following Judicial Officers as under:

<b>SOUTH GARO HILLS DISTRICT</b>				
<b>Sl. No.</b>	<b>Name of Judicial Officer</b>	<b>Present Posting</b>	<b>Transferred and Posted as</b>	<b>Handover charge to</b>
1.	<b>Shri. Isormon Rymbui Grade-I</b>	Addl. District and Sessions Judge cum Special Judge (POCSO), Ri Bhoi District, Nongpoh.	I/c District and Sessions Judge, South Garo Hills District, Baghmara.	Shri. Balaram Joshi, I/C District and Sessions Judge, Ri Bhoi District, Nongpoh who shall also take charge of Special Judge (POCSO), Ri Bhoi District, Nongpoh.
2.	<b>Shri. Temsu T. Sangma Grade-II</b>	Full-time Secretary, District Legal Services Authority, East Jaintia Hills District, Khliehriat.	Chief Judicial Magistrate cum Secretary, District Legal Services Authority, South Garo Hills District, Baghmara	Shri. D. S. Marbaniang, Chief Judicial Magistrate East Jaintia Hills District, Khliehriat who shall also take charge as Secretary, District Legal Services Authority, East Jaintia Hills District, Khliehriat
3.	<b>Miss Rikchame Dachi. K. Sangma Grade-III</b>	Judicial Magistrate First Class, West Garo Hills, Tura	Judicial Magistrate First Class, South Garo Hills District, Baghmara.  [N.B. to function as Principal Magistrate, JJB of South Garo Hills District, Baghmara and Principal Magistrate, JJB of East Garo Hills District, Williamnagar.]	The charge of Judicial Magistrate First Class, West Garo Hills District to be handed over to the Chief Judicial Magistrate, West Garo Hills District, Tura for equal distribution of cases.



The aforementioned Judicial Officers are to join their respective postings on **17<sup>th</sup>, December 2020**.

By order,

**REGISTRAR GENERAL**

**Memo No. HCM.II/184/2015-Estt/ 3273-A**

**Dated Shillong 10<sup>th</sup>, December, 2020**

**Copy for information to: -**

1. The Registrar-cum-Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong for his Lordship's kind information.
2. The P.S to Hon'ble Mr. Justice Ranjit V More, High Court of Meghalaya, Shillong for his Lordship's kind information.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's kind information.
4. The P.S to Hon'ble Mr. Justice W Diengdoh, High Court of Meghalaya, Shillong for his Lordship's kind information.
5. The Commissioner & Secretary to the Government of Meghalaya, Law Department, Shillong with a request to invest them with such powers, as are applicable, and other such powers under the relevant Acts, Rules and Regulations, etc.
6. The Registrar (Judicial Service), High Court of Meghalaya, Shillong.
7. The District & Sessions Judge, Nongpoh/ Tura/ Williamnagar..
8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
9. The Director, Meghalaya State Judicial Academy, Shillong.
10. The Joint Registrar (Listing) cum OSD to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong
11. The Deputy Commissioner, South Garo Hills District, Baghmara for information and necessary action.
12. All concerned Judicial Officers for information and necessary action.
13. The Accountant General (A&E), Shillong for information and necessary action.
14. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
15. The Treasury Officer, Nongpoh/ Tura/ Williamnagar/ Baghmara for information and necessary action.
16. The Systems Analyst, High Court of Meghalaya to upload this notification in the official website of the High Court.
17. Office File.

  
**REGISTRAR GENERAL**